

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1136 of 2020**

**IN THE MATTER OF:**

**M/s. Jasjit Singh Sawhney**

**...Appellant.**

**Versus**

**EARC & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Rakesh Kumar, Ms. Neha Tanwar and  
Ms. Preeti Kashyap, Adovcates.**

**For Respondent: Mr. Sanjay Bhatt, Mr. Sumit Nagpal,  
Advocates for R-1.  
Mr. Gaurav Arora, Advocate for R-2.**

**ORDER**  
**(Virtual Mode)**

**24.02.2021** In this Appeal, we had issued notice on 04<sup>th</sup> January, 2021. However, now it is noticed that there is Delay Condonation Application i.e. I.A. No. 3043 of 2020 pending which shows that there is delay of 624 days in filing of the Appeal. The Respondents should first file Reply-Affidavits only with regard to the I.A. No. 3043 of 2020 and the parties need to be heard on the Admission of the Appeal whether the Appeal could be stated to be within Limitation.

The Reply-Affidavits to I.A. No. 3043 of 2020 may be filed within a week.

List the Appeal for hearing I.A. No. 3043 of 2020 on **09<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.